

trial unit in that district. As elsewhere, here also, unemployment problem has been increasing.

Phulbani is ideally located for the establishment of forest-based industries like paper etc. There is also scope for setting up agro-based and mineral-based industries in the district.

As the district of Phulbani is predominantly inhabited by Tribals and Harijans, it is necessary to take all possible steps for its development. So, I request that industries should be set up in that district on a priority basis.

[Translation]

(ix) Resentment among the villagers of Delhi against acquisition of their land and houses

SHRI BHARAT SINGH (Outer Delhi): The cultivable land of Nangal Deval village which is 800 years old was acquired many years ago by the Delhi Administration. Most of the people there were engaged in farming earlier but now animal husbandry and dairy farming are the only sources of their livelihood. Now the Delhi Administration has acquired their houses also. Not only this, there are many houses which do not figure in the first survey list for payment of compensation. Besides, the amount of compensation proposed for these houses is very nominal. The villagers are highly agitated over the matter because the houses which do not figure in the survey list will not either get compensation or alternative site for houses. The villagers are agitated because they feel that earlier their means of livelihood was snatched and now they are being forced out of their houses. 360 villagers have taken up this challenge and they will not leave their houses because they are not getting adequate compensation.

I therefore, urge the Government not to acquire even an inch of land in Delhi particularly the houses outside *Lal dora* or the land belonging to temples, mosques, Gurudwaras or Ashram Trusts etc. Besides, the houses in villages should neither be demolished nor any land acquired. The people suffer a lot on this account. The Delhi Administration acquires the land and later sells the same to the housing societies at exorbitant prices, thereby earning huge profit. Whoever wants to purchase land, he should do so direct from the farmer so that the latter is adequately compensated. The Delhi Administration should withdraw the notices served on houses and lands.

12.14 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (General) 1987-88

[English]

MR. DEPUTY SPEAKER: The House shall now take up discussion and voting on the Supplementary Demands for Grants in respect of Budget (General) for 1987-88.

Motion moved:

"That the respective supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of India to defray the charges that will come in course of payment during the year ending 31st day of March, 1988 in respect of the following demands entered in the Second column thereof"

Demands Nos. 10, 18, 21, 22, 24, 27, 40, 42, 44, 46, 53, 58, 64, 66, 69 and 77."